

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-OCW-116-2020****IN****Writ Petition No.1118/2016**

R.S. Shetye & Bros.

.... Petitioner.

*Versus*Union of India, thr. Its Secretary
(Finance) and 3 Ors.

.... Respondents.

Mr. Preetam Talaulikar, Advocate for the applicants.

Ms. Asha Dessai, Senior Standing Counsel for respondent no.1.

Ms. Maria Correia, Addl. Government Advocate for the respondent
no.4.**Coram : DAMA SESHADRI NAIDU, &
SMT. M. S. JAWALKAR, JJ.****Date : : 15th October, 2020**

P.C.:

The matters are adjourned sine die.

2. Parties to mention the matters for listing whenever it is required, based on the outcome of the matters, which are pending before the Hon'ble Supreme Court.

3. Subject to the observations made on the last occasion, the other parties may proceed with the matters pending with them as per final orders.

SMT.M.S.JAWALKAR, J.

DAMA SESHADRI NAIDU, J.

MF/-